# **Directorate General of Foreign Trade Udyog Bhawan DES-V Section**

## Minutes of the Meeting of NC-V meeting held on 12.02.2009

The Meeting No. 46/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 12.02.2009 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
4.	Sh. Pradip Kumar, F.T.D.O	DGFT

## (TEXTILES AND LEATHER ITEMS)

: 46/84-ALC3/2008 **MEETING DATE** : 12.02.2009 MEETING NUMBER

#### Online agenda cases

	-	Meet No/Date:46/84-ALC3/2008 12.02.2009	Status: Rejected
HQ File :01/84/050/00386/AM09/		Lic.No/Date:0710061239 24.11.2008	

Decisi	ion: The Committee considered the case as per agenda and in consultation with the representative of
technic	cal authorities present in the meeting observed that firm have neither given the net weight of PVC coating
nor de	etailed specification of export item, in absence of which it is not possible to compute the requirement of
inputs	. It was also observed that in respect of advance authorization No. 0710061464
02.12.	.2008, firm have not submitted the information/documents called for therein vide letter 29.12.2008. In view
of this	Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

	Case No.:1/37/84-ALC3/2008		Meet No/Date:46/84-ALC3/2008 12.02.2009	Status: Withdrawn
$\ _2$	HQ File :01/84/050/00401/AM09/		Lic.No/Date:0610014703 01.12.2008	
	Decision: The Committee consider that this case has already been withdraw this case, from agenda	,	• • • • • • • • • • • • • • • • • • • •	

	II I	1 3		Status: Withdrawn
$\ _3$	HQ File :01/84/050/00403/AM09/		Lic.No/Date:0710061464 02.12.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been considered in NC meeting held on 05.02.2009. Hence, it was decided to withdraw this case from agenda.

	Party Name:SHUBHALAKSHMI POLYESTERS LIMITED.	12.02.2000	Status: Approved
HQ File :01/84/050/00420/AM09/	RLA File :52/24/040/00024/AM09/	Lic.No/Date:5210025009 19.12.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 2% wastage on item of import i.e firm have to account for 7344 Kgs of import item in the export product.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Party Name:LAKHOTIA POLYESTER (INDIA) PVT.LTD.	12 02 2000	Status: Approved
HQ File :01/84/050/00421/AM09/		Lic.No/Date:3110036624 24.12.2008	

Decision: The Committee considered the case as per agenda and observed that export product description does not contain dyes, hence item of import No. 2 i.e dyes may not be allowed. The Committee in consultation with the representatives of technical authorities present in the meeting decided to allow the item of import No. 1 i.e Metallised Polyester film may be allowed 15150 Kgs against the Advance Authorization issued in this case.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:4/41/84-ALC3/2008		Meet No/Date:46/84-ALC3/2008 12.02.2009	Status: Deferred	
$\ _{6}$	HQ File :01/84/050/00423/AM09/		Lic.No/Date:0510233418 29.12.2008	Defer Date: 12.03.2009	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observe that case is under examination of DC (MSME) and comments are awaited.  The case stands deferred for re-listing on 12.03.2009.				

	Case No.:8/41/84-ALC3/2008	Party Name:COLART CAMLIN CANVAS PVT. LTD.	Meet No/Date:46/84-ALC3/2008 12.02.2009	Status: Deferred
7	HQ File :01/84/050/00427/AM09/	RLA File :03/94/040/00891/AM09/	Lic.No/Date:0310500899 01.01.2009	Defer Date: 12.03.2009
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DIPP and comments are awaited.  The case stands deferred for re-listing on 12.03.2009.			

	Party Name:MADURA GARMENTS EXPORTS LIMITED	Meet No/Date:46/84-ALC3/2008 12.02.2009	Status: Rejected
HQ File :01/84/050/00428/AM09/		Lic.No/Date:0710062268 06.01.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No. on the export side, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

		l l	Party Name:MADURA GARMENTS EXPORTS LIMITED	Meet No/Date:46/84-ALC3/2008 12.02.2009	Status: Rejected		
9	HQ File :01/84/050/00429/AM09/   RLA File :07/24/040/00558/AM09/   Lic.No/Date:0710062269   06.01.2009						
		that applicant firm have neither g the export side, in absence of w Committee was constrained to rej	ered the case as per agenda along iven calculation sheet nor CAD/Control it is not possible to compute ect.  The consequential action accordingly.	CAM/Laymarker/Measuremer the requirement of inputs. In	nt/Style No. on		

	Case No.:3/42/84-ALC3/2008		Meet No/Date:46/84-ALC3/2008 12.02.2009	Status: Deferred
10	HQ File :01/84/050/00430/AM09/		Lic.No/Date:0610014908 06.01.2009	Defer Date: 12.03.2009
	Decision: The Committee consid	ered the case as per agenda alor	ngwith other relevant papers	and observed

that copy of application has not been received in this case. It was decided to defer the case for re-listing on 12.03.2009.

Case No.:1/46/84-ALC3/2008	Party Name: CHELSEA MILLS	Meet No/Date:46/84-ALC3/2008 12.02.2009	Status: Deferred
HO File :01/84/050/00443/AM09/	RLA File :05/24/040/00695/AM09/	Lic.No/Date:0510235454	Defer

11			[30.01.2009		Date:12.03.2009
	Decision: The Committee conside	red the case as per	agenda alongwith other	relevant papers	and observed
	that copy of application has not be	een received in this	case. It was decided to	defer the case for	or re-listing on
	12.03.2009.				

			1 3	Meet No/Date:46/84-ALC3/2008 12.02.2009	Status: Rejected		
		HQ File :01/84/050/00444/AM09/   RLA File :07/24/040/00596/AM09/   Lic.No/Date:0710062666   02.02.2009					
tr		Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No. on the export side, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.  RLA may take suitable consequential action accordingly.					

		5	Meet No/Date:46/84-ALC3/2008 12.02.2009	Status: Deferred
13	HQ File :01/84/050/00445/AM09/		Lic.No/Date:3110037216 03.02.2009	Defer Date: 12.03.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier similar case file of the firm wherein adhoc norms have been fixed and defer the case for relisting on 12.03.2009.

Case No.:4/46/84-ALC3/2008	Party Name:TARANTELLA FASHIONS (P) LTD,	Meet No/Date:46/84-ALC3/2008 12.02.2009	Status: Rejected
HQ File :01/84/050/00446/AM09/		Lic.No/Date:3210039668 03.02.2009	

14 |Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No. on the export side, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

	Case No.:5/46/84-ALC3/2008		Meet No/Date:46/84-ALC3/2008 12.02.2009	Status: Deferred
15	HQ File :01/84/050/00447/AM09/		Lic.No/Date:0510235671 03.02.2009	Defer Date: 12.03.2009

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 12.03.2009.

Case No.:6/46/84-ALC3/2008	Party Name:TARANTELLA FASHIONS (P) LTD,	Meet No/Date:46/84-ALC3/2008 12.02.2009	Status: Rejected
HQ File :01/84/050/00448/AM09/		Lic.No/Date:3210039674 04.02.2009	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither given calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No. on the export side and GSM of fabric in respect of export item No. 4 & 5 as well as import item No. 4 not given, in absence of which it is not possible to compute the requirement of inputs. In view of this, Committee was constrained to reject.

RLA may take suitable consequential action accordingly.

Case No.:7/46/84-ALC3/2008	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:46/84-ALC3/2008 12.02.2009	Status: Approved
HQ File :01/84/050/00449/AM09/		Lic.No/Date:3510025788 04.02.2009	
Decision: The Committee consider	decided to ratify the Advance	Authorization	

Decision: The Committee considered the case as per agenda and decided to ratify the Advance Authorization issued in this case as detailed below: -

	Export I	Product	Export	Import Product	Qty. allowed
			Qty.		
	100%	cotton	84100	Cotton wastage	100920 Kgs.
	woven	fabrics	Kgs	(comber Noils)	
	grey				
				Furnace Oil	May be allowed as per Public Notice
$\parallel$					No. 42(RE: 2008)/2004-2009 dated 4 <sup>th</sup>
					July, 2008.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/46/84-ALC3/2008	15	Meet No/Date:46/84-ALC3/2008 12.02.2009	Status: Approved
HO File :01/84/050/00450/AM09/	RLA File :35/24/040/00055/AM09/	Lic.No/Date:3510025789	

	04.02.2009	

Decision: The Committee considered the case as per agenda and decided to ratify the Advance Authorization issued in this case as detailed below: -

	Export Product	Export	Import Product	Qty. allowed	
		Qty.			
;	100% cotton woven	84100	Cotton wastage	100920 Kgs.	
	fabrics grey	Kgs	(comber Noils)		
			Furnace Oil	May be allowed as per	
				Public Notice No. 42(RE:	
				2008)/2004-2009 dated 4 <sup>th</sup>	
				July, 2008.	

The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:9/46/84-ALC3/2008	1. 19 11 11 11 11 11 11	Meet No/Date:46/84-ALC3/2008 12.02.2009	Status: Deferred
19	HQ File :01/84/050/00451/AM09/		l l	Defer Date: 12.03.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. The case stands deferred for re-listing on 12.03.2009.

II I	-	l	Status: Deferred
HQ File :01/84/050/00452/AM09/	RLA File :02/24/040/00266/AM09/	Lic.No/Date:0210122892	Defer

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	20		05.02.2009	Date:12.03.2009
- 11				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. The case stands deferred for re-listing on 12.03.2009.

### Manual agenda case

Case No. 637	M/s United Electrolex Pvt. Ltd., Bangalore	
NC 46/09 dt. 12.02.2009	F.No. 01/84/162/783/AM-08/DES-V	
Ratification of input output norms against Advance Authorization No. 0710053299		
dated 12.09.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given any justification for enhancement in the Qty. of inputs. Hence Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 638	M/s Scotts Garments Pvt. Ltd., Bangalore	
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/198/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0710058558		
dated 15.07.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given any information as to whether export description has been amended by incorporating the style No. In view of this Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

	Case No. 639	M/s SAS International, Chennai
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NC 46/09 dt. 12.02.2009	F.No. 01/84/50/330/AM-09/DES-V	
Ratification of input output	norms against Advance Authorization No. 0410099015	
dated 06.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. The case stands deferred for re-listing on 12.03.2009.

Case No. 640	M/s Superhouse Ltd,. Kanpur
NC 46/09 dt. 12.02.2009	F.No. 01/84/162/422/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0610013947	
dated 07.08.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda along with relevant details and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 5% wastage by weight of export item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 641	M/s Viraj Syntex (Pvt.) Ltd. Kanpur	
NC 46/09 dt. 12.02.2009 F.No. 01/84/50/146/AM-09/DES-V		
Ratification of input output norms against Advance Authorization No. 0610013491		
dated 05.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on repeat basis as detailed below: -

- (i) The items of import at S.No. 1, 2 & 3 may be allowed with 5% wastage;
- (ii) The item of import at S.No. 4 may be allowed on net to net basis with accountability clause.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 642	M/s R.B.R Garments (Pvt.) Ltd. ,Tirupur
NC 46/09 dt. 12.02.2009	F.No. 01/84/162/745/AM-08/DES-V

Ratification of input output norms against Advance Authorization No. 3210036020 dated 21.08.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.V.Prakash, Manager in the firm, who appeared for personal hearing alongwith Sh. H.C.Pant, Joint Director, FIEO. They explained the case alongwith drawing, CAD and sample pertaining to this case as well another Advance Authorization No.3210036958 dt. 27.12.2007. The Committee felt that style of the garment is design specific, which require floral design matching irrespective of sizes, hence, the requirement of placing the panel for cutting the fabric is done specifically. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to review its earlier decision as detailed below: -

Export Product	Export Qty.	Import Item	Import Qty.
100% Polyester Printed	4987	100% Polyester Checker Knitted	2.5826 Sq. Mtrs./
Checker Knitted Men's	Pcs.	Fabric GSM 134 +/-10%.	per pc.
Short Sleeves Shirts,		100% Polyester deodar Pointelle	0.045 Sq. Mtrs./
(Syle Name – Dune)		fabric, GSM 140 +/-10%.	per pc.
100% Polyester Printed	5300	100% Polyester Interlock Knitted	2.8953 Sq. Mtrs./
Interlock Knitted Men's	Pcs.	Fabric GSM 150+/-10%.	per pc.
Short Sleeve Shirts.		100% Polyester Checker Knitted	0.0693 Sq. Mtrs./
(Style Name – Drift)		Fabric GS 134 +/-10%.	per pc.
		100% Polyester deodar Pointelle	0.045 Sq. Mtrs./
		fabric, GSM 140 +/-10%.	per pc.
100% Polyester Printed	5197	100% Polyester Pointelle PK Knitted	2.4710 Sq. Mtrs./
Pointelle PK Knitted	Pcs.	Fabric, GSM 130+/-10%.	per pc.
Men's Short Sleeve		100% Polyester single mesh knitted	0.2168 Sq. Mtrs./
Shirts.		fabric, GSM 165+/-10%.	per pc.
(Style Name –Cape)		100% Polyester Deodar Pointelle	0.045 Sq. Mtrs./
		Fabric, GSM 140+/-10%.	per pc.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions. They have to check/monitor the same by imposing Style No. on export side.

Case No. 643	M/s Drishti Apparels, Gurgaon
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/766/AM-04/DES-V

Ratification of input output norms against Advance Authorization No. 0510122397 dated 31.03.2004 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 12.03.2009.

Case No. 644	M/s Shiny Knitwear, Tirupur
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/129/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3210037801	
dated 09.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that a team of Norms Committee consisting officers of DGFT, DIPP, DC(MSME) and R.O, TC, Noida will visit the unit of the applicant firm to study the manufacturing process to keep abreast of the technological upgradations. In view of this it was decided to re-open the case on receipt of the report of team after visit.

Case No. 645	M/s Shiny Knitwear, Tirupur
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/137/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3210037883	
dated 29.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that a team of Norms Committee consisting officers of DGFT, DIPP, DC(MSME) and R.O, TC, Noida will visit the unit of the applicant firm to study the manufacturing process to keep abreast of the technological upgradations. In view of this it was decided to re-open the case on receipt of the report of team after visit.

Case No. 646	M/s Shiny Knitwear, Tirupur
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/55/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3210037641	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided that a team of Norms Committee consisting officers of DGFT, DIPP, DC(MSME) and R.O, TC, Noida will visit the unit of the applicant firm to study the manufacturing process to keep abreast of the technological upgradations. In view of this it was decided to re-open the case on receipt of the report of team after visit.

Case No. 647	M/s Bhilad Textile Industries Pvt. Ltd. Mumbai
NC 46/09 dt. 12.02.2009	F.No. 01/84/162/1149/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0310454980	
dated 20.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 22% wastage on item of import as per report of Norms Committee team, who visited the unit of the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 648	M/s Bhilad Textile Industries Pvt. Ltd. Mumbai
NC 46/09 dt. 12.02.2009	F.No. 01/84/162/1148/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 0310454982	
dated 20.12.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case by allowing 22% wastage on item of import as per report of Norms Committee team, who visited the unit of the firm.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 649	M/s Kanti Floor Furnishers, Alleppey
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/211/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 1010029707	
dated 06.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 3% wastage. Weight of Plastisole should match in the export and import item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 650	M/s Gaurav International, Gurgaon
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/238/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510218619	
dated 27.03.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 12.03.2009.

Case No. 651	M/s Kartikeya International, Kanpur
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/301/AM-08/DES-V
Ratification of input output norms against Advance Authorization No. 610011957	
dated 25.04.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that

case is under examination of DIPP and comments are awaited. The case stands deferred for re-listing on 12.03.2009.

Case No. 652	M/s Loyal Textiles Mills Ltd,
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/177/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3510024087	
dated 27.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 12.03.2009.

Case No. 653	M/s Loyal Textiles Mills Ltd,
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/136/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 3510023604	
dated 28.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 12.03.2009.

Case No. 654	M/s Celebrity Fashions Ltd,
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/175/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0410096808	
dated 26.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 12.03.2009.

Case No. 655	M/s Palm Fibre, Cochin	
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/185/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 1010030057		
dated 07.07.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of the applicant firm by allowing 3% wastage. Weight of Plastisole should match in the export and import item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 656	M/s Orient Fashions Export (India) Pvt. Ltd, New Delhi	
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/165/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 05120222452		
dated 19.06.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/26/2008-09/Hosy. dated 11.02.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Girls Skirt made of 80%	80% Nylon 20% Metallic solid	1.23 Sq mtrs/Pc
Nylon 20% Metallic solid	dyed woven fabric, GSM-35+/-	
dyed woven fabric, GSM-	10%	
35+/-10%, lined with	100% polyester mesh net fabric,	1.08 Sq mtrs/Pc
polyester mesh net fabric	GSM-45+/-10%	
and 100% Polyester solid	100% Polyester solid dyed	0.46 Sq mtrs/Pc
dyed woven fabric.(Style	woven fabric, GSM-60+/-10%	
no. 604277A)		
Girls Skirt made of 56%	56% Acetate 26% Rayon 10%	0.91 Sq mtrs/Pc
Acetate 26% Rayon 10%	metallic 8% nylon woven solid	
metallic 8% nylon woven	fabric, GSM-110+/-10%	
solid fabric, GSM-110+/-	100% polyester solid dyed fabric,	0.80 Sq mtrs/Pc
10%, lined with 100%	GSM-53+/-10%	
polyester mesh fabric and	100% Polyester mesh fabric,	0.79 Sq mtrs/Pc
100% Polyester dyed	GSM-60+/-10%	0.79 54 111113/1 6
woven fabric.(Style no.	33101-33 17-10 70	
604277A)		

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 657	M/s Celebrity Fashions Ltd,	
NC 46/09 dt. 12.02.2009	F.No. 01/84/162/319/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0410096141		
dated 30.05.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 12.03.2009.

Case No. 658	M/s Esjay International Pvt. Ltd, Mumbai	
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/301/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 010485769		
dated 09.09.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/77/2008-09/Hosy. dated 10.02.2009 as detailed below: -

Export Product	Import Item	Qty. allowed
Girls Skirts with Belt made of	55% Nylon 45%	1.39 Sq mtrs/Pc
55% Nylon 45% polyester	polyester dyed woven	
dyed woven printed fabric &	printed fabric, GSM-	
55% Nylon 45% polyester	110+/-10%	
solid dyed woven fabric,	55% Nylon 45%	0.15 Sq mtrs/Pc
GSM-110+/-10%	polyester solid dyed	

(Style No. AEW08GF086)	woven	fabric,	GSM-
	110+/-1	0%	

The GSM shall match on both side of export and import.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 659	M/s Magnolia Martinique Clothing Pvt. Ltd, New Delhi	
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/348/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0510229544		
dated 20.10.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. The case stands deferred for re-listing on 12.03.2009.

Case No. 660	M/s India Fashions Ltd, Mumbai	
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/118/AM-09/DES-V	
Ratification of input output norms against Advance Authorization No. 0310467751		
dated 08.04.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 12.03.2009.

Case No. 661	M/s India Fashions Ltd, Mumbai
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/119/AM-09/DES-V

Ratification of input output norms against Advance Authorization No. 0310468143 dated 11.04.2008 – under Para 4.7 of HBP (Vol.I) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME) and comments are awaited.

The case stands deferred for re-listing on 12.03.2009.

Case No. 662	M/s Model Exim, Kanpur	
NC 46/09 dt. 12.02.2009	F.No. 01/84/162/715/AM-07/DES-V	
Modification of SION, S.No., G-45.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case along with complete facts to Council for Leather Exports, CLRI and DIPP for their examination and comments.

The case stands deferred for re-listing on 12.03.2009.

Case No. 663	M/s Century Impex, New Delhi	
NC 46/09 dt. 12.02.2009	F.No. 01/84/162/1166/AM-07/DES-V	
Ratification of input output norms against Advance Authorization No. 0510031280		
dated 31.01.2001 – under Para 4.7 of HBP (Vol.I) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this is an old case and there is no justification to review this case at this stage. Hence, firm's request may be rejected.

Firm may be informed accordingly.

## **Outside Agenda Case.**

Case No. 1	M/s J. B. Exports, Surat.
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/936/AM-06/DES-V
Fixation of input output norms under Advance Authorization No. 5210018517 dated 18.11.2005.	

Case No. 2	M/s J. B. Exports, Surat.
NC 46/09 dt. 12.02.2009	F.No. 01/84/50/676/AM-06/DES-V
Fixation of input output norms under Advance Authorization No. 5210018799 dated	
6.1.2006.	

Decision: The Committee considered the above two cases, which were considered in NC meeting held on 05.02.2009 and decided that the decision taken on 05.02.2009 may be kept in abeyance till final view is taken in these cases. The representative of DIPP was not present in the meeting, hence decided to defer the case for relisting on 19.02.2009.

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